

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 15 of 2011 &
I.A. Nos. 28, 29 & 169,92 of 2011

Appeal No.52 /2011
& IA 87/2011 and IA 88/2011

Dated :23rd-August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Appeal No. 15 of 2011 & I.A. Nos. 28, 29 & 169,92 of 2011

Lanco Power Limited

... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors.

....Respondent(s)

Counsel for the Appellant(s): Mr. Shanti Bhushan, Sr. Adv. with
Mr. Manu Nair & Mr. Adit S. Pujari

Counsel for the Respondent(s): Mr. M.G. Ramachandran, Mr. Apoorve
Karol & Mr. Chirag Kher for R.2.

Mr. Parag Tripathi, Sr. Adv. with
Mr. Abhishek Mitra, Ms. Puja
Priyadarshini & Mr. Anuj Bhandari
for R-3.

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Appeal No.52 /2011 & IA 87/2011 and IA 88/2011

Chhattisgarh State Power Trading Company LimitedAppellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : -----**Counsel for the Respondent(s)** : Mr. M.G. Ramachandran,
Mr. Apoorve Karol &
Mr. Chirag Kher for R.2.Mr. Parag Tripathi, Sr. Adv. with
Mr. Abhishek Mitra ,
Mr. Anuj Bhandari and
Ms. Puja Priyadarshini for R-3.Mr. Shanti Bhushan, Sr. Adv. with
Mr. Manu Nair & Mr. Adit S. Pujari**ORDER**

Mr. Shanti Bhushan, Learned Sr. Advocate for the Appellant has finished his arguments. Written submissions on behalf of the Appellant have already been filed. Learned counsel for the Respondents seeks some time to file their written submissions. They are directed to file the same on or before 5th September, 2011 after serving copy on the other side.

Post the matter on **6th September, 2011** for reporting compliance.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson